

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. NO. 318/1998  
M.A. NO. 2402/1998  
in  
O.A. NO. 959/1986

(21)

New Delhi this the 7th day of December, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Gulab Singh S/O Kunwar Singh,  
D.C.L. Northern Railway,  
Bulandshahar,  
Under Permanent Way Inspector,  
Bulandshahar,  
Northern Railway.

... Applicant

( By Shri Malik B. D. Thareja, Advocate )

-Versus-

1. Shri P. S. Mehta,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Shri C. P. Sharma,  
Divisional Railway Manager,  
Northern Railway,  
Moradabad,
3. Shri Chauhan,  
Assistant Engineer,  
Northern Railway, Hapur,  
Distt. Ghaziabad.

... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal :-

This Contempt Petition is palpably barred by time. Section 20 of the Contempt of Courts Act specifically provides, "No court shall initiate proceedings for contempt, either on its own motion or otherwise, after the expiry of a period of one year from the date on which the contempt is alleged to have

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22

been committed." Here, the delay is of more than three years. We do not think we have any power to condone the delay. The Contempt Petition is, therefore, rejected as barred by time.



( K. M. Agarwal )  
Chairman



( K. Muthukumar )  
Member (A)

/as/